

MINUTES OF THE MEETING No. 9/11 dated 2.6.2010 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

The Committee first considered minutes of the ALC Meeting No.8/11 for confirmation and confirmed and adopted the same without any change.

Case No M-91 NC No.9/11 Dated 2.6.10	M/ s Faith Inds. (P) Ltd, Ahmedabad F.No.01/83/50/722/AM09/DES-IV RLA No.08/24/40/102/AM09 Lic.No.0810074286 dated 27.8.2008
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The Committee considered the case as per agenda. The reply given by the firm is not to the point. The Committee decided to call a representative from the firm for a Personal Hearing. Accordingly the case may be re-listed on 28.7.2010.

Case No M-92 NC No.9/11 Dated 2.6.10	M/ s International Print-O-Pac Ltd, N. Delhi F.No.01/82/50/1270/AM04/DES-IV RLA No.05/88/40/519/AM04 Lic.No.0510207018 dated 31.7.2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 8/6/2010 issued by this office.. Accordingly the case may be re-listed on 30.6.2010.

Case No M-93 NC No.9/11	M/ s Dorf-Ketal Chemicals India (P) Ltd, Mumai F.No.01/83/50/143/AM10/DES-IV
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Dated 2.6.10	RLA No.03/94/40/0096/AM10 Lic.No.0310520397 dated 19.5.2009
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The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem Div.) forwarded vide their U.O. No.14010/52/2009-Ch-II dated 25.5.2010 as under:-

Export Item	Qty.	Import Item	Qty.
Chemical: Organic Mixture, Trade Name: D 5 (Mannich Base / Complex Salt of Condensed product of Dodecyl Phenol, Ethylenediamine, Paraformaldehyde and di-n-butylamine)	1 Kg	As Approved by NC	- do -

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-94 NC No.9/11 Dated 2.6.2010	M/ s Jain Solar Agency, Mumbai F.No.01/85/50/254 /AM07/DES-IV RLA F.No.03/94/40/1488/AM07 Lic.No.0310424275 dated 23.3.2007
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The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 2.6.2010 as under:-

Export Item	Qty.	Import Item	Qty.
Wooden Pallent box. (Made out of Pine Wood)	1 CBM	Pine Wood Rough Logs	1.387 CBM

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

1	Case No.:5/6/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Deferred
	HQ File :01/83/050/00046/AM08/	RLA File :02/24/040/00001/AM08/	Lic.No/Date:0210099762 05.04.2007	Defer Date:30.06.2010
	Decision : The Committee considered the case as per agenda. The representative of DC(MSME) stated that norms committee may write letter to DC for expediting the comments. The Committee decided to issue letter to DC(MSME) for providing technical comments and defer the case for four weeks. Accordingly the case may be re-listed on 30.6.2010.			

2	Case No.:4/38/85-ALC3/2007	Party Name:KOSHAMBH MULTITRED PVT.LTD,	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Deferred
	HQ File :01/85/050/00136/AM08/	RLA File :34/24/040/00090/AM07/	Lic.No/Date:3410020558 07.01.2008	Defer Date:30.06.2010
	Decision : The Committee considered the case as per agenda. The Committee decided to request the RLA and Firm provide copy of CIB registration and defer the case for four weeks.. Accordingly the case may be re-listed on 30.6.2010			

3	Case No.:4/13/85-ALC3/2008	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Deferred
	HQ File :01/85/050/00094/AM09/	RLA File :02/24/040/00039/AM09/	Lic.No/Date:0210112510 15.05.2008	Defer Date:30.06.2010
	Decision : The Committee considered the case as per agenda. The representative of DC(MSME) stated that norms committee may write letter to DC for expediting the comments. The Committee decided to issue letter to DC(MSME) for providing technical comments and defer the case for four weeks. Accordingly the case may be re-listed on 30.6.2010.			

	Case No.:23/13/83-ALC1/2008	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Deferred
	HQ File :01/83/050/00469/AM09/	RLA File :02/24/040/00079/AM09/	Lic.No/Date:0210113952	Defer

4			23.06.2008	Date:30.06.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 30.6.2010.				

5	Case No.:17/5/83-ALC1/2010	Party Name:CHEMIZOL ADDITIVES PVT.LTD,	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case deferred
	HQ File :01/83/050/01165/AM09/	RLA File :07/24/040/00561/AM09/	Lic.No/Date:0710062448 20.01.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 30.6.2010			

6	Case No.:24/34/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Rejected
	HQ File :01/83/050/00609/AM10/	RLA File :03/95/040/00803/AM09/	Lic.No/Date:0310517338 27.04.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L on 21/12/2009 issued by Deptt. of C&PC (Chem.Div.) followed by reminder dated 12.2.2010 and 19.3.2010 issued by this office . RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

7	Case No.:3/40/83-ALC1/2009	Party Name:TRIUMPH PESTICIDES (BOMBAY) PVT.LTD.,	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Deferred
	HQ File :01/83/050/00757/AM10/	RLA File :33/24/040/00002/AM10/	Lic.No/Date:3310013392 12.06.2009	Defer Date:30.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.6.2010.			

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Case No.: 12/26/83-ALC1/2009	Party Name:DAI-ICHI KARKARIA LIMITED	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status: Case Approved
HQ File :01/83/050/00486/AM10/	RLA File :03/94/040/00169/AM10/	Lic.No/Date:0310529451 17.07.2009	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC Div.) forwarded vide their U.O. No.46011/02/2010-PC-II dated 26.5.2010 as under:-

Export Item	Qty.	Import Item	Qty.
Daitrolite PDL – 106 MHL	1 Kg	1. Lauryl Myristyl Alcohol (Vegarol 1214)	0.2499 Kg
		2. Cety Stearyl Alcohol (Vegarol 1618)	0.1715 Kg
		3. Methacrylic Acid	0.1703 Kg
		4. Base Oil	0.4513 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.: 17/5/83-ALC1/2010	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status: Case Approved
HQ File :01/83/050/00082/AM11/	RLA File :13/24/040/00013/AM10/	Lic.No/Date:1310029793 20.08.2009	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem Div.) forwarded vide their U.O. No.15022/6/2010-Ch-II dated 24.5.2010 as under:-

Export Item	Qty.	Import Item	Qty.
2-Methyl-1-methylthio-2-Propanamine	1 Kg	1. 2-Amino-2-Methyl-1-Proanol	1.006 Kg
		2. Sodium Methyl Mercaptide (20% basis)	4.147 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

10	Case No.:27/34/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Deferred
	HQ File :01/83/050/00612/AM10/	RLA File :10/24/040/00054/AM10/	Lic.No/Date:1010035112 26.08.2009	Defer Date:30.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 30.6.2010.			

11	Case No.:42/34/83-ALC1/2009	Party Name:SUNSHINE OLEOCHEM PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Deferred
	HQ File :01/83/050/00627/AM10/	RLA File :11/24/040/00013/AM10/	Lic.No/Date:1110021030 10.09.2009	Defer Date:30.06.2010
	Decision : The Committee considered the case as per agenda and decided to write to Directorate of Vegetable & Vanaspati of comments. Accordingly the case may be re-listed on 30.6.2010			

12	Case No.:12/30/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Approved
	HQ File :01/83/050/00564/AM10/	RLA File :03/94/040/01139/AM09/	Lic.No/Date:0310541372 12.10.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem Div.) forwarded vide their U.O. No.14010/52/2009-Ch-II dated 31.5.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Corrosion Inhibitor, Trade Name – SR 1200/YS SR 1200	1 Kg	As Approved by NC	- do -

(Condensate of Oleic Acid with
1,3 propane Diamine, N-9
Octadecenyl) – 20% Aromatic
Solvent – 77%)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

13	Case No.:5/32/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Deferred
	HQ File :01/83/050/00570/AM10/	RLA File :10/24/040/00073/AM10/	Lic.No/Date:1010035791 22.10.2009	Defer Date:30.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 30.6.2010.			

14	Case No.:14/32/83-ALC1/2009	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Deferred
	HQ File :01/83/050/00579/AM10/	RLA File :03/94/040/00603/AM10/	Lic.No/Date:0310542063 23.10.2009	Defer Date:30.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 30.6.2010.			

	Case No.:14/34/83-ALC1/2009	Party Name:THERMAX LTD.,	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Approved
	HQ File :01/83/050/00599/AM10/	RLA File :31/24/040/00131/AM10/	Lic.No/Date:3110040458 04.11.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC Div.) forwarded vide their U.O. No.46011/13/2008-PC-II dated 2.6.2010 as under:-			

Export Item	Qty.	Import Item	Qty.
Demulsifier (Deemax 8812)	1 Kg	1. Kemelix D-309 2. Tensapol DB 9947 3. PE 64/L64 4. Remax/Aromatic Solvent/C-10	0.082 Kg 0.082 Kg 0.123 Kg 0.738 Kg
Oil Corrosion Inhibitor (Corromin 3125)	1 Kg	1. Aminoethylethanolamine 2. Tetraethylene Pentamine 3. Thioglycolic Acid 4. Mixed Xylene 5. Cocoamine Acetate 6. Cocoamine 15 EO	0.031 Kg 0.014 Kg 0.040 Kg 0.018 Kg 0.030 Kg 0.040 Kg
Scale Inhibitor (Scalemin 3640)	1 Kg	1. Acrylic Acid 2. 2-Acrylamido Methyl Propene Sulfonic Acid (AMPS)	0.190 Kg 0.130 Kg
Biocide (Biomin 1450)	1 Kg	1. Tetrakis Hydroxymethyl Phosphonium Sulphate 75%	0.144 Kg
Biocide-2 (Biomin 2020)	1 Kg	1. Myristyl Dimethyl Amine/Tertiary Amine 2. Methyl Alcohol 3. Gluteraldehyde	0.065 Kg 0.021 Kg 0.210 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:19/34/83-ALC1/2009	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Approved
HQ File :01/83/050/00604/AM10/	RLA File :02/24/040/00149/AM10/	Lic.No/Date:0210133325 05.11.2009	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC Div.) forwarded vide their U.O. No.46011/63/2007-PC-II dated 21.4.2010 as under:-

16	Export Item	Qty.	Import Item	Qty.
	White Master Batch (containing 35% LLDPE, 35% Titanium Dioxide and 30% Calcium Carbonate)	1 Kg	1. LLDPE Granules 2. Titanium Dioxide 3. Calcium Carbonate	0.357 Kg 0.357 Kg 0.306 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

17	Case No.: 53/34/83-ALC1/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status: Case Deferred
	HQ File :01/83/050/00638/AM10/	RLA File :02/24/040/00144/AM10/	Lic.No/Date:0210133427 06.11.2009	Defer Date:30.06.2010
	Decision : The Committee considered the case as per agenda and decided to refer the application to Deptt. of C&PC(Chem.Div.) . Accordingly the case may be re-listed on 30.6.2010.			

18	Case No.: 65/34/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status: Case Deferred
	HQ File :01/83/050/00650/AM10/	RLA File :10/24/040/00077/AM10/	Lic.No/Date:1010035915 10.11.2009	Defer Date:30.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 30.6.2010.			

19	Case No.: 66/34/83-ALC1/2009	Party Name:BOS NATURAL FLAVORS PVT. LTD.	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status: Case Deferred
	HQ File :01/83/050/00651/AM10/	RLA File :10/24/040/00097/AM09/	Lic.No/Date:1010035916 10.11.2009	Defer Date:30.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the Spices Board. Accordingly the case may be re-listed on 30.6.2010.

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Case No.:67/34/83-ALC1/2009	Party Name:DAI-ICHI KARKARIA LIMITED	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Approved
HQ File :01/83/050/00652/AM10/	RLA File :03/94/040/00540/AM10/	Lic.No/Date:0310544974 11.11.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC Div.) forwarded vide their U.O. No.46011/02/2010-PC-II dated 26.5.2010 as under:-			
Export Item	Qty.	Import Item	Qty.
Daitrolite PDL – 106 MHL	1 Kg	1. Lauryl Myristyl Alcohol (Vegarol 1214)	0.2499 Kg
		2. Cety Stearyl Alcohol (Vegarol 1618)	0.1715 Kg
		3. Methacrylic Acid	0.1703 Kg
		4. Base Oil	0.4513 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

21	Case No.:68/34/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Deferred
	HQ File :01/83/050/00653/AM10/	RLA File :10/24/040/00085/AM10/	Lic.No/Date:1010035930 11.11.2009	Defer Date:30.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 30.6.2010.			

	Case No.:69/34/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Deferred
	HO File :01/83/050/00654/AM10/	RLA File :10/24/040/00086/AM10/	Lic No/Date:1010035931	Defer

22			11.11.2009	Date:30.06.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 30.6.2010.				

23	Case No.:6/36/83-ALC1/2009	Party Name:DANISCO (INDIA) PVT LTD	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Deferred
	HQ File :01/83/050/00667/AM10/	RLA File :05/23/040/00073/AM10/	Lic.No/Date:0510253018 20.11.2009	Defer Date:30.06.2010
	Decision : The Committee considered the case as per agenda. The Committee decided to forward the application to M/o Food Processing for providing comments and defer the case for four weeks. . Accordingly the case may be re-listed on 30.6.2010			

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Case No.:8/38/83-ALC1/2009	Party Name:COLOURTEX INDUSTRIES PVT. LTD.	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case approved
HQ File :01/83/050/00704/AM10/	RLA File :03/94/040/00550/AM10/	Lic.No/Date:0310549345 04.12.2009	Defer Date:30.06.2010
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem Div.) forwarded vide their U.O. No.14010/86/2008-Ch-II dated 20.4.2010 as under:-			
Export Item	Qty.	Import Item	Qty.
Dye CE MOD-O Wet Press Cake Dye content 38% (Solvent Red Dyes)	1 Kg	1. Ortho Toluidine/Mix Toluidine	0.159 Kg
		2. 2,5 Xylidine	
		3. 2,4 Xylidine	0.047 Kg
		4. Beta Naphthol	0.009 Kg
		5. Sodium Nitrite	0.152 Kg
			0.153 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

25	Case No.:35/48/83-ALC1/2009	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Deferred
	HQ File :01/83/050/00919/AM10/	RLA File :03/94/040/00751/AM10/	Lic.No/Date:0310550394 11.12.2009	Defer Date:30.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 30.6.2010.			

26	Case No.:36/48/83-ALC1/2009	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Deffered and Re-indexed
	HQ File :01/83/050/00920/AM10/	RLA File :03/94/040/00804/AM10/	Lic.No/Date:0310551235 16.12.2009	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SS1) Accordingly the case may be re-listed on 30.6.2010.			

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Case No.:70/46/82-ALC4/2009	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Approved
HQ File :01/82/050/00986/AM10/	RLA File :03/95/040/00615/AM10/	Lic.No/Date:0310551473 18.12.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem Div.) forwarded vide their U.O. No.15022/2/2010-Ch-II dated 21.5.2010 as under:-			
Export Item	Qty.	Import Item	Qty.
Pretilachlor 50% EC (Rifit 500 EC)	1 Litre	1. 2,6 Diethyl Aniline	0.272 Kg
		2. Propoxy Ethyl Chloride	0.239 Kg
		3. Chloro Acetyl Chloride	0.191 kg
		4. Solvent C-9	0.362 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

28	Case No.:6/46/83-ALC1/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Deferred
	HQ File :01/83/050/00834/AM10/	RLA File :03/94/040/00764/AM10/	Lic.No/Date:0310551511 18.12.2009	Defer Date:30.06.2010
	Decision : The Committee considered the case as per agenda and Committee decided to refer the application to Deptt. of C&PC(PC Div.) and defer the case for four weeks. Accordingly the case may be re-listed on 30.6.2010.			

29	Case No.:8/42/83-ALC1/2009	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Deferred
	HQ File :01/83/050/00789/AM10/	RLA File :10/24/040/00102/AM10/	Lic.No/Date:1010036549 24.12.2009	Defer Date:30.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 30.6.2010.			

30	Case No.:3/42/83-ALC1/2009	Party Name:HT BURDA MEDIA LIMITED	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Deferred
	HQ File :01/83/050/00784/AM10/	RLA File :05/23/040/00138/AM10/	Lic.No/Date:0510255295 29.12.2009	Defer Date:30.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12/4/2010 issued by this office. The Committee decided to issue reminder to the firm to give reply within 15 days time. Accordingly the case may be re-listed on 30.6.2010..			

	Case No.:38/48/83-ALC1/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Approved
	HQ File :01/83/050/00922/AM10/	RLA File :03/94/040/00767/AM10/	Lic.No/Date:0310552760 29.12.2009	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem Div.) forwarded vide their U.O. No.14010/86/2008-Chem-II dated 31.5.2010 as under:-

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Export Item	Qty.	Import Item	Qty.
Vernatan R7 (Amino Resin containing 33-34% Dicyandiamide Formaldehyde Resin mixed with 23% Calcium Ligno Sulfonate)	1 Kg	1. Dicyandiamide 2. Calcium Ligno Sulfonate	0.114 Kg 0.234 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.: 5/52/83-ALC1/2009	Party Name:RUSHIL DECOR LTD.	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status: Case Deferred
HQ File :01/83/050/00975/AM10/	RLA File :08/24/040/00269/AM10/	Lic.No/Date:0810085439 31.12.2009	Defer Date:30.06.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 30.6.2010.			

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Case No.: 7/5/83-ALC1/2010	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status: Case Deferred
HQ File :01/83/050/00072/AM11/	RLA File :15/24/040/00002/AM10/	Lic.No/Date:1510009132 01.01.2010	Defer Date:30.06.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firmand RLA. The Committee, decided to call for a copy of application alongwith technical details from the firm/RLA. Accordingly the case may be relisted on 30.6.2010.			

Case No.: 8/5/83-ALC1/2010	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:9/83-ALC1/2010	Status: Case
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34			02.06.2010	Approved
	HQ File :01/83/050/00073/AM11/	RLA File :15/24/040/00003/AM10/	Lic.No/Date:1510009134 01.01.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC Div.) forwarded vide their U.O. No.46011/15/2009-PC-II dated 7.9.2009 on repeat basis as under:-			
	Export Item	Qty.	Import Item	Qty.
	Masterbatch Film AF-03X (Containing 79.5%+/-1% Calcium Carbonate & 20.5%+/-1% LLDPE)	1 Kg	1. LLDPE Granules 2. Calcium Carbonate	0.2055 Kg 0.8168 Kg
	Masterbatch Film AID-01 (Containing 78.5%+/-1% Calcium Carbonate & 21.5%+/-1% LLDPE)	1 Kg	1. LLDPE Granules 2. Calcium Carbonate	0.2158 Kg 0.8070 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

35	Case No.:9/5/83-ALC1/2010	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Deferred
	HQ File :01/83/050/00074/AM11/	RLA File :15/24/040/00004/AM10/	Lic.No/Date:1510009133 01.01.2010	Defer Date:30.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firmand RLA. The Committee, decided to call for a copy of application alongwith technical details from the firm/RLA. Accordingly the case may be relisted on 30.6.2010.			

	Case No.:10/42/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Deferred
	HQ File :01/83/050/00791/AM10/	RLA File :10/24/040/00107/AM10/	Lic.No/Date:1010036635	Defer

36		05.01.2010	Date:30.06.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 30.6.2010.			

37	Case No.:1/44/83-ALC1/2009	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Deferred
	HQ File :01/83/050/00817/AM10/	RLA File :08/24/040/00286/AM10/	Lic.No/Date:0810085803 18.01.2010	Defer Date:30.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firmand RLA. The Committee, decided to call for a copy of application alongwith technical details from the firm/RLA. Accordingly the case may be relisted on 30.6.2010.			

38

Case No.:1/46/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Approved
HQ File :01/83/050/00829/AM10/	RLA File :03/95/040/00673/AM10/	Lic.No/Date:0310557234 27.01.2010	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem Div.) forwarded vide their U.O. No.15022/23/2006-Chem-II dated 20.5.2010 as under:-			
Export Item	Qty.	Import Item	Qty.
Acephate Technical 97%	1 Kg	1. O,O-Dimethyl Phosphoramid Thioate (DMPAT) 95% 2. Methylene Dichloride 3. Ethyle Acetate 4. Acetic Anhydride	1.095 Kg 0.211 Kg 0.135 Kg 0.787 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

39	Case No.:2/46/83-ALC1/2009	Party Name:CHARMINAR JOINTINGS PVT LTD	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Approved
	HQ File :01/83/050/00830/AM10/	RLA File :05/23/040/00143/AM10/	Lic.No/Date:0510257034 28.01.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Dipp forwarded vide their U.O. No. nIL dated 2.6.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	CAF Jointing Sheets containing Min. 40% Asbestos Min. 3.3% SBR & Min. 3.3% NBR	100 Kg	1. Raw Asbestos (Chrysotile) 2. Synthetic Rubber – SBR (Bale) 3. Synthetic Rubber – NBR (Bale)	40 Kg 3.5 Kg 3.5 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

40	Case No.:4/46/83-ALC1/2009	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Deferred
	HQ File :01/83/050/00832/AM10/	RLA File :02/24/040/00138/AM10/	Lic.No/Date:0210137065 28.01.2010	Defer Date:30.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 9.4.2010 issued by this office. The Committee decided to issue reminder. Accordingly the case may be re-listed on 30.6.2010..			

41	Case No.:5/46/83-ALC1/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Deferred
	HQ File :01/83/050/00833/AM10/	RLA File :02/24/040/00215/AM10/	Lic.No/Date:0210137115 29.01.2010	Defer Date:30.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 30.6.2010.

42	Case No.:8/46/83-ALC1/2009	Party Name:RUPANA PAPER MILLS LTD.	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Deferred
	HQ File :01/83/050/00836/AM10/	RLA File :05/24/040/00431/AM10/	Lic.No/Date:0510257154 29.01.2010	Defer Date:30.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 14/5/2010 issued by this office. The Committee decided to issue reminder. Accordingly the case may be re-listed on 30.6.2010.			

43	Case No.:14/5/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Deferred
	HQ File :01/83/050/00079/AM11/	RLA File :09/24/040/00336/AM10/	Lic.No/Date:0910040717 29.01.2010	Defer Date:30.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 30.6.2010			

44	Case No.:9/46/83-ALC1/2009	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Deferred
	HQ File :01/83/050/00837/AM10/	RLA File :02/24/040/00181/AM10/	Lic.No/Date:0210137177 01.02.2010	Defer Date:30.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 9/4/2010 issued by this office. Accordingly the case may be re-listed on 30.6.2010			

	Case No.:10/46/83-ALC1/2009	Party Name:ORIGAMI	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Deferred
	HQ File :01/83/050/00838/AM10/	RLA File :07/24/040/00406/AM10/	Lic.No/Date:0710069735 01.02.2010	Defer Date:30.06.2010

45			01.02.2010	Date:30.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 16/3/2010 issued by this office. The Committee decided to issue reminder. Accordingly the case may be re-listed on 30.6.2010.			

46	Case No.:5/48/83-ALC1/2009	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Deferred
	HQ File :01/83/050/00889/AM10/	RLA File :03/95/040/00325/AM10/	Lic.No/Date:0310559169 09.02.2010	Defer Date:30.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 30.6.2010.			

47	Case No.:6/48/83-ALC1/2009	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Deferred
	HQ File :01/83/050/00890/AM10/	RLA File :03/95/040/00372/AM10/	Lic.No/Date:0310559178 09.02.2010	Defer Date:30.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 30.6.2010.			

48	Case No.:8/48/83-ALC1/2009	Party Name:VIC INDUSTRIES,	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Deferred
	HQ File :01/83/050/00892/AM10/	RLA File :17/24/040/00132/AM08/	Lic.No/Date:1710003051 10.02.2010	Defer Date:30.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 31/5/2010 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.6.2010..			

	Case No.:10/48/83-ALC1/2009	Party Name:VIC INDUSTRIES,	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Approved
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HQ File :01/83/050/00894/AM10/	RLA File :17/24/040/00129/AM08/	Lic.No/Date:1710003053 11.02.2010	Defer Date:
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Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem Div.) forwarded vide their U.O. No.14010/33/2010-Ch-II dated 31.5.2010 as under:-

Export Item	Qty.	Import Item	Qty.
Blend of Phenol Sulfonic Acid, Sodium Salt (36-37%) and Basic Chromium Sulfate (62-63%) (Venatan RCS, Venatan RCS Blasé, Ventan RCS pure Emartan HN)	1 Kg	1. Phenol 2. Caustic Soda Lye 47% 3. Basic Chromium Sulphate	0.164 Kg 0.311 Kg 0.630 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:11/48/83-ALC1/2009	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Approved
HQ File :01/83/050/00895/AM10/	RLA File :03/94/040/00939/AM10/	Lic.No/Date:0310559791 11.02.2010	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem Div.) forwarded vide their U.O. No.14010/46/2010-Ch-II dated 31.5.2010 as under:-

Export Item	Qty.	Import Item	Qty.
Magnum 1291 Brightner Containing 21.30% of Pyridine Propyl Sulfonate 25% of Sodium Saccharine 10% of Sodium Sulfite	1 Kg	1. Pyridine 2. Sodium Saccharine 3. Sodium Sulfite	0.075 Kg 0.250 Kg 0.10 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

51	Case No.:19/48/83-ALC1/2009	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Deferred
	HQ File :01/83/050/00903/AM10/	RLA File :03/94/040/00885/AM10/	Lic.No/Date:0310560332 16.02.2010	Defer Date:30.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSI). Accordingly the case may be re-listed on 30.6.2010.			

52	Case No.:2/50/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Deferred
	HQ File :01/83/050/00946/AM10/	RLA File :10/24/040/00115/AM10/	Lic.No/Date:1010037379 24.02.2010	Defer Date:30.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 30.6.2010.			

53	Case No.:4/50/83-ALC1/2009	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Transferred to Different Section
	HQ File :01/83/050/00948/AM10/	RLA File :07/24/040/00444/AM10/	Lic.No/Date:0710070225 24.02.2010	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) as the export product related to Pharma			

54	Case No.:5/50/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Deferred
	HQ File :01/83/050/00949/AM10/	RLA File :09/24/040/00490/AM10/	Lic.No/Date:0910041055 24.02.2010	Defer Date:30.06.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.6.2010.

55	Case No.:3/50/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Deferred
	HQ File :01/83/050/00947/AM10/	RLA File :08/24/040/00329/AM10/	Lic.No/Date:0810086806 25.02.2010	Defer Date:30.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.6.2010.			

56	Case No.:6/50/83-ALC1/2009	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Deferred
	HQ File :01/83/050/00950/AM10/	RLA File :05/24/040/00470/AM10/	Lic.No/Date:0510259478 25.02.2010	Defer Date:30.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 5/5/2010 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.6.2010..			

Case No.:8/50/83-ALC1/2009	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Approved
HQ File :01/83/050/00952/AM10/	RLA File :34/24/040/00211/AM10/	Lic.No/Date:3410026488 26.02.2010	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem Div.) forwarded vide their U.O. No.15022/3/2008-Chem-II dated 24.3.2009 on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
Chlorantraniliprole 18.5%	1 Kg	1. Chlorantraniliprole Technical	0.194 Kg

57	(Rynaxypyr 20 SC/Coragen 20 SC)	(Rynaxypyr Technical/DPX-E2Y45 Technical) (97% active ingredient) 2. Atlox 4913 3. Atlox 4894 4. Clay Attagel 50 (Attagel 50/Acti-Gel 208) 5. Rhodopol 23 (AG-Rho Pol 23 W) (Xanthan Gum) 6. Proxyl GXL (Proxel GXL) 7. Agnique DFM 111S (Defoamer, Silicone based) 8. Propylene Glycol (Propanediol)	0.031 Kg 0.020 Kg 0.010 Kg 0.0026 Kg 0.001 Kg 0.005 Kg 0.069 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

58	Case No.:10/50/83-ALC1/2009		Party Name:VIC INDUSTRIES,	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Approved
	HQ File :01/83/050/00954/AM10/		RLA File :17/24/040/00131/AM08/	Lic.No/Date:1710003131 26.02.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem Div.) forwarded vide their U.O. No.14010/33/2010-Ch-II dated 31.5.2010 as under:-				
	Export Item	Qty.	Import Item	Qty.	
	Blend of Sodium Salt of Phenol Sulfonic Acid Formaldehyde condensate 55% and Melamline Formaldehyde Resin 37.14% (Venatan AMS, AMS Conc,	1 Kg	1. Phenol 2. Melamine 3. Formaldehyde 37% 4. Caustic Soda Lye 50%	0.210 Kg 0.240 Kg 0.540 Kg 0.360 Kg	

61	Case No.:13/50/83-ALC1/2009	Party Name:VIC INDUSTRIES,	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Approved
	HQ File :01/83/050/00957/AM10/	RLA File :17/24/040/00031/AM09/	Lic.No/Date:1710003134 26.02.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem Div.) forwarded vide their U.O. No.14010/33/2010-Ch-II dated 31.5.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Sodium Salt of Napthalene	1 Kg	1. Formaldehyde 37%	0.240 Kg
	Sulphonic Acid Formaldehyde		2. Caustic Soda Flakes	0.340 Kg
	Condensate (Ventanps, Wint and TNA, Ventan NNS, Ventanpak, Wintan DPAK		3. Napthalene	0.550 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

62	Case No.:15/50/83-ALC1/2009	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Deferred
	HQ File :01/83/050/00959/AM10/	RLA File :05/24/040/00482/AM10/	Lic.No/Date:0510259652 02.03.2010	Defer Date:30.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 14.5.2010 issued by this office. . Accordingly the case may be re-listed on 30.6.2010..			

63	Case No.:16/50/83-ALC1/2009	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Deferred
	HQ File :01/83/050/00960/AM10/	RLA File :03/94/040/00984/AM10/	Lic.No/Date:0310562774 03.03.2010	Defer Date:30.06.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.6.2010.

64	Case No.:17/50/83-ALC1/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Deferred
	HQ File :01/83/050/00961/AM10/	RLA File :02/24/040/00228/AM10/	Lic.No/Date:0210138781 03.03.2010	Defer Date:30.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm. The Committee, decided to call for a copy of application alongwith technical details from the firm. Accordingly the case may be relisted on 30.6.2010			

65	Case No.:18/50/83-ALC1/2009	Party Name:TAURUS CHEMICALS PVT LTD	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Deferred
	HQ File :01/83/050/00962/AM10/	RLA File :09/24/040/00441/AM10/	Lic.No/Date:0910041157 03.03.2010	Defer Date:30.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.6.2010.			

66	Case No.:20/50/83-ALC1/2009	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Deferred
	HQ File :01/83/050/00964/AM10/	RLA File :03/95/040/00414/AM10/	Lic.No/Date:0310562860 03.03.2010	Defer Date:30.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 30.6.2010.			

67	Case No.:21/50/83-ALC1/2009	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Deferred
	HQ File :01/83/050/00965/AM10/	RLA File :03/95/040/00427/AM10/	Lic.No/Date:0310562868 03.03.2010	Defer Date:30.06.2010

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 30.6.2010.

68	Case No.: 1/1/83-ALC1/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status: Case Approved
	HQ File :01/83/050/01032/AM10/	RLA File :03/95/040/00819/AM10/	Lic.No/Date:0310566020 23.03.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem Div.) forwarded vide their U.O. No.14010/188/2001-Ch-III dated 12.1.2007 on repeat basis as under:-			
	Export Item	Qty.	Import Item	Qty.
	IRGANOX PS 800 (Dilauryl Thiodipropionate)	1 Kg	1. Acrylonitrile 2. Sodium Sulphide 3. Lauryl Alcohol	0.238 Kg 0.175 Kg 0.777 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

69	Case No.: 3/1/83-ALC1/2010	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status: Case Deferred
	HQ File :01/83/050/01034/AM10/	RLA File :03/95/040/00734/AM09/	Lic.No/Date:0310566578 25.03.2010	Defer Date:30.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.6.2010.			

	Case No.: 5/1/83-ALC1/2010	Party Name:SATYAM POLY PLAST	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status: Case Deferred
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70	HQ File :01/83/050/01036/AM10/	RLA File :13/24/040/00011/AM09/	Lic.No/Date:1310031715 25.03.2010	Defer Date:30.06.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 30.6.2010				

71	Case No.:6/1/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Deferred
	HQ File :01/83/050/01037/AM10/	RLA File :05/24/040/00523/AM10/	Lic.No/Date:0510261117 25.03.2010	Defer Date:30.06.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 30.6.2010				

72	Case No.:7/1/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Deferred
	HQ File :01/83/050/01038/AM10/	RLA File :05/24/040/00536/AM10/	Lic.No/Date:0510261118 25.03.2010	Defer Date:30.06.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 30.6.2010				

73	Case No.:8/1/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Deferred
	HQ File :01/83/050/01039/AM10/	RLA File :05/24/040/00537/AM10/	Lic.No/Date:0510261119 25.03.2010	Defer Date:30.06.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 30.6.2010				

	Case No.:9/1/83-ALC1/2010	Party Name:NEELIKON FOOD DYES & CHEMICALS LIMITED	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Approved
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HQ File :01/83/050/01040/AM10/

RLA File :03/95/040/00743/AM10/

Lic.No/Date:0310566730
26.03.2010

Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem Div.) forwarded vide their U.O. No.14010/90/2005-Ch-III dated 22.9.2009 as under:-

74

Export Item	Qty.	Import Item	Qty.
Neeliglow Yellow FGPN (Neeliglow Yellow Y, Neeliglow Solvent Yellow-44)	1 Kg	4- Sulfo-1,8-Naphthalic Anhydride Potassium Salt 98% Minimum	1.458 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:12/1/83-ALC1/2010Party Name:NAWAL PRAKASH A VIKEM
PVT.LTD.,Meet No/Date:9/83-ALC1/2010
02.06.2010**Status:Case
Approved**

HQ File :01/83/050/01043/AM10/

RLA File :03/95/040/00851/AM10/

Lic.No/Date:0310566855
26.03.2010

Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC Div.) forwarded vide their U.O. No.46011/59/2009-PC-II dated 2.6.2010 as under:-

75

Export Item	Qty.	Import Item	Qty.
Semi solidified Methanol Gel	1 Kg	1. Methyl Alcohol 2. Cross Linked Acrylic Acid polymer powder 3. Veegum (Magnesium Aluminium Silicate)	0.8330 Kg 0.0049 Kg 0.0015 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:13/1/83-ALC1/2010

Party Name:MACRO POLYMERS P. LTD.

Meet No/Date:9/83-ALC1/2010

Status:Case

76			02.06.2010	Deferred
	HQ File :01/83/050/01044/AM10/	RLA File :08/24/040/00360/AM10/	Lic.No/Date:0810087753 29.03.2010	Defer Date:30.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 30.6.2010			

77	Case No.:14/1/83-ALC1/2010	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Deferred
	HQ File :01/83/050/01045/AM10/	RLA File :03/95/040/00810/AM10/	Lic.No/Date:0310567038 29.03.2010	Defer Date:30.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.6.2010.			

78

Case No.:15/1/83-ALC1/2010	Party Name:NARSIPUR CHEMICALS PVT LTD	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Approved
HQ File :01/83/050/01046/AM10/	RLA File :03/95/040/00807/AM10/	Lic.No/Date:0310567059 29.03.2010	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem Div.) forwarded vide their U.O. No.14010/62/2005-Ch-II dated 1.6.2010 as under:-			
Export Item	Qty.	Import Item	Qty.
Aquasurf– 1200 (Containing Iodine 20% minimum Nonyl Phenol 9.5 mole Ethoxylate 72% minimum)	1 Kg	1. Iodine 2. Nonyl Phenol 9.5 mole Ethoxylate	0.210 Kg 0.729 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

79	Case No.:16/1/83-ALC1/2010	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Deferred
	HQ File :01/83/050/01047/AM10/	RLA File :31/24/040/00254/AM10/	Lic.No/Date:3110042656 30.03.2010	Defer Date:30.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.6.2010.			

80	Case No.:17/1/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Deferred
	HQ File :01/83/050/01048/AM10/	RLA File :10/24/040/00144/AM10/	Lic.No/Date:1010038017 31.03.2010	Defer Date:30.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 30.6.2010.			

81	Case No.:18/1/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Deferred
	HQ File :01/83/050/01049/AM10/	RLA File :10/24/040/00145/AM10/	Lic.No/Date:1010038023 31.03.2010	Defer Date:30.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 30.6.2010.			

82	Case No.:19/1/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Deferred
	HQ File :01/83/050/01050/AM10/	RLA File :10/24/040/00146/AM10/	Lic.No/Date:1010038031 31.03.2010	Defer Date:30.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 30.6.2010.			

83	Case No.:20/1/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Deferred
	HQ File :01/83/050/01051/AM10/	RLA File :10/24/040/00147/AM10/	Lic.No/Date:1010038037 31.03.2010	Defer Date:30.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 30.6.2010.			

84	Case No.:2/5/83-ALC1/2010	Party Name:PARAM WOOD MOULDING PVT. LTD.	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Deferred
	HQ File :01/83/050/00067/AM11/	RLA File :03/95/040/00004/AM11/	Lic.No/Date:0310570512 21.04.2010	Defer Date:30.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 30.6.2010			

85	Case No.:4/5/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Deferred
	HQ File :01/83/050/00069/AM11/	RLA File :09/24/040/00026/AM11/	Lic.No/Date:0910041757 22.04.2010	Defer Date:30.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 30.6.2010			

86	Case No.:6/5/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Deferred
	HQ File :01/83/050/00071/AM11/	RLA File :09/24/040/00264/AM09/	Lic.No/Date:0910041767 22.04.2010	Defer Date:30.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 30.6.2010			

87	Case No.:10/5/83-ALC1/2010	Party Name:ESKAY FINE CHEMICALS	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Deferred
	HQ File :01/83/050/00075/AM11/	RLA File :03/94/040/01062/AM10/	Lic.No/Date:0310570690 22.04.2010	Defer Date:30.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 30.6.2010			

88	Case No.:11/5/83-ALC1/2010	Party Name:EVERSHINE WOOD PACKAGING PVT LTD	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Deferred
	HQ File :01/83/050/00076/AM11/	RLA File :04/24/040/00007/AM11/	Lic.No/Date:0410113329 23.04.2010	Defer Date:30.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 30.6.2010			

89	Case No.:12/5/83-ALC1/2010	Party Name:EVERSHINE WOOD PACKAGING PVT LTD	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Deferred
	HQ File :01/83/050/00077/AM11/	RLA File :04/24/040/00008/AM11/	Lic.No/Date:0410113330 23.04.2010	Defer Date:30.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 30.6.2010.			

90	Case No.:15/5/83-ALC1/2010	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Deferred
	HQ File :01/83/050/00080/AM11/	RLA File :03/94/040/00047/AM11/	Lic.No/Date:0310571368 27.04.2010	Defer Date:30.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 30.6.2010			

91	Case No.:16/5/83-ALC1/2010	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Deferred
	HQ File :01/83/050/00081/AM11/	RLA File :03/94/040/00024/AM11/	Lic.No/Date:0310571370 27.04.2010	Defer Date:30.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 30.6.2010			

92	Case No.:18/5/83-ALC1/2010	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Deferred
	HQ File :01/83/050/00083/AM11/	RLA File :05/24/040/00025/AM11/	Lic.No/Date:0510263246 28.04.2010	Defer Date:30.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 30.6.2010			

93	Case No.:3/9/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case deferred
	HQ File :01/83/050/00123/AM11/	RLA File :08/24/040/00053/AM11/	Lic.No/Date:0810088995 14.05.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 30.6.2010			

94	Case No.:1/9/83-ALC1/2010	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Deferred
	HQ File :01/83/050/00121/AM11/	RLA File :03/94/040/00134/AM11/	Lic.No/Date:0310575232 20.05.2010	Defer Date:30.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 30.6.2010			

95	Case No.:2/9/83-ALC1/2010	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Approved
	HQ File :01/83/050/00122/AM11/	RLA File :03/95/040/00055/AM11/	Lic.No/Date:0310575248 20.05.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem Div.) forwarded vide their U.O. No.14010/17/2002-Ch-III dated 30.12.2008 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Yellow Blend 8120 Containing Titanium Dioxide 50% Tatrazine 22% Sunset Yellow 28%	1 Kg	1. Titanium Dioxide 2. Dimethyl Acetal Succinate 3. Sulphanilic Acid 4. odium Nitrite 5. Soda Ash 6. Beta Naphthol	0.520 Kg 0.123 Kg 0.329 Kg 0.142 Kg 0.251 Kg 0.138 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

96	Case No.:4/9/83-ALC1/2010	Party Name:KAYSONS TRADE HOUSE.,	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Deferred
	HQ File :01/83/050/00124/AM11/	RLA File :03/94/040/01091/AM10/	Lic.No/Date:0310575441 21.05.2010	Defer Date:30.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 30.6.2010			

	Case No.:7/9/83-ALC1/2010	Party Name:K.PATEL CHEMO PHARMA PVT LTD	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Approved
	HQ File :01/83/050/00127/AM11/	RLA File :03/94/040/00184/AM11/	Lic.No/Date:0310575605 21.05.2010	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem Div.) forwarded vide their U.O. No.14010/37/2008-Ch-III dated 31.7.2009 as under:-

97

Export Item	Qty.	Import Item	Qty.
Violet Toner DD7 (Pigment Violet 27)	1 Kg	1. N,N Dimethyl Aniline 2. Mono Methyl Aniline 3. Sodium Ferrocyanide 4. Copper Sulphate (Pentahydrate)	0.368 Kg 0.106 Kg 0.524 Kg 0.806 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

98

Case No.:8/9/83-ALC1/2010	Party Name: PANAMA PETROCHEM LTD.	Meet No/Date: 9/83-ALC1/2010 02.06.2010	Status: Case Deferred
HQ File :01/83/050/00128/AM11/	RLA File :03/95/040/00097/AM11/	Lic.No/Date: 0310575648 24.05.2010	Defer Date: 30.06.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 30.6.2010			

99

Case No.:9/9/83-ALC1/2010	Party Name: ARIES DYE CHEM INDUSTRIES,	Meet No/Date: 9/83-ALC1/2010 02.06.2010	Status: Case Deferred
HQ File :01/83/050/00129/AM11/	RLA File :08/24/040/00058/AM11/	Lic.No/Date: 0810089173 24.05.2010	Defer Date: 30.06.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 30.6.2010			

Case No.:5/9/83-ALC1/2010	Party Name: A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date: 9/83-ALC1/2010 02.06.2010	Status: Case Deferred
HO File :01/83/050/00125/AM11/	RLA File :03/94/040/00113/AM11/	Lic No/Date: 0310575825	Defer

100			25.05.2010	Date:30.06.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 30.6.2010				

101	Case No.:6/9/83-ALC1/2010	Party Name:LANXESS INDIA PVT.LTD.	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Deferred
	HQ File :01/83/050/00126/AM11/	RLA File :03/95/040/00868/AM10/	Lic.No/Date:0310575900 25.05.2010	Defer Date:30.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 30.6.2010			

102	Case No.:10/9/83-ALC1/2010	Party Name:SHIRDI INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2010 02.06.2010	Status:Case Deferred
	HQ File :01/83/050/00130/AM11/	RLA File :03/95/040/00111/AM11/	Lic.No/Date:0310576050 26.05.2010	Defer Date:30.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 30.6.2010			

Date:17.06.2010

Place:New Delhi

S.S.Mohan

Foreign Trade Development Officer

